IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4020 of 2020
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1. Manish Kumar
2. Dilkash Raushan ... … **Petitioners**

Versus

The State of Jharkhand ... … **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners : Mr. Sabyasanchi, Advocate
For the State : Mr. Tapas Roy, A.P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Sabyasanchi, learned counsel for the petitioners and Mr. Tapas Roy, learned A.P.P. for the State.

The petitioners are accused in connection with Kandi P.S. Case No. 29 of 2019.

It has been alleged that from the Garbh Griha of a temple idols worth crores of rupees were stolen. The petitioners are not named in the First Information Report and seems to have been implicated on their self confession. The petitioner no. 1 is in custody since 24.01.2020 while the petitioner no. 2 is in custody since 05.02.2020.

Regard being had to the period of custody, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, 1st Class, Garhwa in connection with Kandi P.S. Case No. 29 of 2019 ***subject to the condition that one of the bailers in each of the case of the petitioners shall be a close relative of the petitioners***.

(Rongon Mukhopadhyay, J.)

Umesh/-